

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1631/97

DATE OF ORDER : 11-12-1997

Between :-

Smt. Jaga Rani

... Applicant

And

1. Sub-Divisional Officer (Telephones),
Telecom Department, Sanga Reddy, Medak
District.
2. Telecom District Manager,
Telecom Department,
Sanga Reddy, Medak District.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.RANGARAJAN, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri V.Bhimanna, standing counsel for the Respondents.

2. The applicant was engaged as a part-time Sweeper by memo No.E2/PTs/SGD/KHR/16 dt.29-8-89 (Annexure-II to the OA).

3. By the impugned order dt.30-5-97 the applicant was given a 30 days notice before retrenchment. This O.A. is filed for setting aside the impugned letter dt.30-5-97 issued by the Respondent No.1 and for a consequential direction to the respondents to consider her case for further promotion to Class-IV (Group-D) in any vacancy. The learned counsel for the applicant states that the impugned order dt.30-5-97 is wrongly worded as the applicant is not engaged as a casual labourer and the applicant is engaged as part time Sweeper. Further the counsel for the applicant states that his client (the applicant) was engaged as on 29-8-1989 whereas the impugned order states that she was working only from 1.12.91 only, which is incorrect.

3. The applicant has requested that she should be continued as part-time Sweeper and her case has to be considered for regularisation in terms of Apex Court Judgement in Civil Appeal No.360 & 361/94 in SLP(C) No.8045/97 (CC 1269/95) decided on 2-4-97. Sri Ramakrishna Rao, counsel for the applicant further submits that the applicant should be considered for regular absorption in terms of letter dt.17-5-89 of the P & T Department. It is not

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possible for this Tribunal to check whether the work is there to continue her without retrenchment and it is also not necessary for us to go into ^{these} details. The applicant can submit a detailed representation to Respondent No.2 bringing all these points for redressal of grievance within 10 days from the date of receipt of a copy of this order. We have no doubt in our minds that the Respondent No.2 will consider the applicant's representation and reply her in accordance with the law within a short period of 45 days from the date of receipt of the representation.

4. With these directions, the O.A. is disposed of at the admission stage itself. No order as to costs.

સત્તાદિન પત્ર
CERTIFIED TO BE TRUE COPY

સત્તાદિન પત્ર દાખલાર (સત્તાદિન)
Court Officer / Dy. Registrar
સત્તાદિન પત્ર દાખલાર
Central Administrative Tribunal
સત્તાદિન પત્ર દાખલાર
HYDERABAD BENCH